

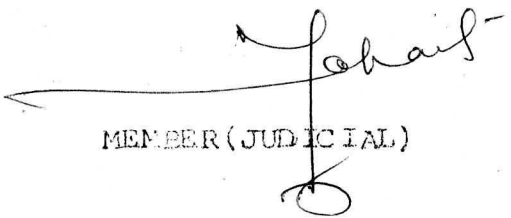
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Order dated 28.1.2004

This Original Application was filed on 30.7.03.  
On 6.8.03, defects were pointed out by the  
Registry and accordingly liberty was granted to  
the applicant to remove the defects by 14.8.03.  
No steps having been taken to remove the defects  
the matter was listed before the Law Zima on 14.1.04;  
when none appeared on behalf of the applicant before  
the Registrar's Court and in the said premises  
the matter has been listed before the Bench to-day  
for orders.

Unless the defects as pointed out by the  
Registry are removed by 20.2.2004, this O.A. shall  
be dismissed without any reference to the Bench.

Send a copy of this order to the applicant  
in his given address and a copy of the order be  
sent to Bar Association for being displayed on the  
Notice Board.

  
MEMBER (JUDICIAL)